



\$~45 to 47 * IN THE HIGH COURT OF DELHI AT NEW DELHI			
+	CRL.A. 661/2015 & CRL.M.A. 8497/2015		
	RAJIV CHANNA Appellant		
		Through:	Mr. Vikas Pahwa, Sr. Advocate with Mr. B. Badrinath, Advocates
		versus	
	UNION OF INDIA		Respondent
+	CRL.A. 768/2015	-	Mr. Anurag Ahluwalia, CGSC
	JEEVAN KUMA	R	Appellant
		Through:	Mr. Vikas Arora, Mr. Radhika Arora, Advocates
		versus	
	UNION OF INDIA		Respondent
		Through:	Mr. Vivek Goyal, CGSC, Mr. Gokul Sharma, Mr. Shivam Singh, Advocates for UOI
+	CRL.A. 860/2015 & CRL.M.A. 11204/2015		
	M/S N.R.MERCHANT PVT.LTD Appellant		
		Through:	Mr. Vikas Arora, Mr. Radhika Arora, Advocates
		versus	
	DEPUTY DIRECTOR DIRECTORATE		
	OF ENFORCEMENT & ORS Respondents		
		Through:	Mr. Anurag Ahluwalia, CGSC





## CORAM: HON'BLE DR. JUSTICE SUDHIR KUMAR JAIN <u>O R D E R</u> 11.12.2023

%

1. The present matter pertains to statutory criminal appeal under section 42 of Prevention of Money Laundering Act, 2002 to set aside the judgment along with final order dated 09.03.2015 arising out of ECIR/7/DZ/2008 passed by the Appellate Tribunal, PMLA at New Delhi.

2. Mr. Vikas Pahwa, learned Senior Advocate for the petitioner stated that the present matters pertain to the appeal under section 42 of Prevention of Money Laundering Act, 2002 and is required to be heard by the Division Bench. The learned Senior Advocate referred order dated 13.11.2019 passed by the Division Bench of this Court in W.P.(C)728/2017 titled as **Union of India V Jitender Kumar Lalwani**. Accordingly, the present petitions be listed before the Roster Division Bench, subject to orders of Hon'ble the Acting Chief Justice on 18.12.2023.

## DR. SUDHIR KUMAR JAIN, J

**DECEMBER 11, 2023** *j/sd*